

**Allocation of funds for Ganga rejuvenation**

\*124. SHRI MD. NADIMUL HAQUE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) the details of funds allocated for Ganga rejuvenation during the last three years, year-wise; and

(b) the total length in kilometres, area or stretch of the river which could now be termed as clean?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) The year-wise details of funds allocated for Ganga rejuvenation during the last three years (2013-14, 2014-15 and 2015-16) is as below:

(₹ in crore)

Year	BE	RE	Expenses (Released to NMCG by GoI)
2013-14	355.00	309.00	248.58
2014-15	2137.00	2035.00	326.00
2015-16	2750.00	1650.00	1632.00

(b) As per the information furnished by CPCB, the following river stretches may be treated as polluted based on the criteria of Biochemical Oxygen Demand (BOD) being greater than 3 mg/l.

State	Stretch identified	Length of stretch (km)	BOD range/max value (mg/l)
Uttarakhand	Haridwar to Sultanpur Adampur	10	4.2-5.8
Uttar Pradesh	Kannauj to Varanasi	450	3.8-16.9
Bihar	Buxar to Bhagalpur	40	7.8-27
West Bengal	Tribeni to Diamond Harbour	50	3.1-5.8

In other stretches, BOD levels are within permissible limit *i.e.*  $\leq 3\text{mg/l}$ . However, these stretches have high content of fecal coliform

**Bill for restructuring of Brahmaputra Board**

\*125. SHRIMATI RANEE NARAH: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that Government has taken a decision to introduce a Bill for restructuring of Brahmaputra Board;

(b) if so, whether it would be an authority or a corporation under the proposed Bill; and

(c) when the Bill would be introduced in Parliament?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) to (c) In the year 2012, a policy document on restructuring of Brahmaputra Board into a basin authority was circulated to all North Eastern (NE) States and West Bengal for their comments and views. All the NE States including Sikkim and West Bengal agreed with the concept note. Arunachal Pradesh while agreeing to the policy document expressed some apprehensions which were replied to by the Ministry. The policy document detailed the structure for the Basin organization.

Thereafter, incorporating all the view points of the State Governments/Stakeholders, a draft North-East Brahmaputra River Rejuvenation Authority (NEBRRRA) Bill was prepared. The draft Bill on NEBRRRA was circulated to all stakeholders on 23.02.2015 for their comments. Thereafter, a decision has been taken to form a Corporation in place of earlier proposed structure of NEBRRRA. Accordingly, a revised Bill has been drafted to constitute a Corporation named Brahmaputra Barak North-East River Development Corporation (BBNERDC) which has been circulated to all North Eastern States, West Bengal, stakeholders Ministries and organizations for their comments on 08.06.2016. The comments from the State Governments of Assam, Arunachal Pradesh, Manipur, Mizoram, Sikkim and Tripura are yet awaited.

#### **Development of waterways**

\*126. SHRI T. RATHINAVEL: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Government would augment the process of development of 36 waterways in the first phase and soon float tenders to invite bids for the project;

(b) whether it is also a fact that Government has received draft feasibility reports for those waterways;

(c) whether this environment friendly and cost effective mode of transportation would reduce the logistics costs significantly from as high as 18 per cent in India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) and (b) As per feasibility reports completed so far for the